

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-04-2024 AT 10:30 AM**

**CP (IB) No. 651/7/HDB/2018  
AND  
IA(IBC) 212/2024 in CP (IB) No. 651/7/HDB/2018  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Bank of India

**...Financial Creditor**

**AND**

Sainath Estates Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 212/2024**

Learned Counsel Mr Viswajith, for applicant present through Video Conference.  
Learned Counsel Ms Rishika Reddy, for respondent present physically.  
Mr Krishna Mohan Gollamudi, Liquidator present through Video Conference.  
It is represented by the learned counsel for liquidator and liquidator that the  
outcome of the appeal pending before NCLAT has no barring in this application  
and therefore orders may be passed. Hence, **for orders on 01.05.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**